

(2019) 12 DRAT CK 0009

Debts Recovery Appellate Tribunal, Allahabad

Case No: Appeal Sr. No. 03 Of 2015

HDFC Bank Ltd.,

APPELLANT

Vs

Bank Of Baroda And
Ors.

RESPONDENT

Date of Decision: Dec. 17, 2019

Acts Referred:

- Recovery Of Debts Due To Banks And Financial Institutions Act, 1993 - Section 2(g), 19, 20
- Negotiable Instruments Act, 1881 - Section 131

Hon'ble Judges: R.S. Kulhari, J

Bench: Single Bench

Advocate: V.K. Shukla, Vikram Bhalla

Final Decision: Allowed

Judgement